

Open Court.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

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Original Application No. 1101 of 2001.

this the 1st day of November 2001.

HON'BLE MR. RAFIQ UDDIN, MEMBER (J)

Narendra Kumar Sinha, S/o late J.B. Srivastava, aged about 58 years, R/o Railway Quarter EC-14B, Munawar Bagh, Railway Colony, Lucknow.

Applicant.

By Advocate : Sri K.M. Misra.

Versus.

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Allahabad.
3. Deputy Chief Engineer (Construction), Northern Railway, Lucknow.
4. Divisional Supdt. Engineer (III), Northern Railway, Allahabad.

Respondents.

By Advocate : Sri A.K. Gaur.

ORDER (ORAL)

The applicant-Narendra Kumar Sinha, who is posted as SSE(Permanent Way) PQRS, Etawah has filed this O.A. challenging the action of the respondents deducting a sum of Rs. 3390/- instead of Rs. 114/- from his salary as rent in respect of Railway Quarter No. EC-14B, Munawar Bagh, Railway Colony, Lucknow, which was allotted to him in the year 1984, while he was posted at Lucknow.

2. It is stated that the applicant was transferred to Allahabad Division of Northern Railway on 28.4.2000

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and claims to have worked at Lucknow upto 27.4.2000. A Sum of Rs. 114/- was being deducted from the salary of the applicant as normal rent of the quarter, in question, but now the respondents started deducting a sum of Rs. 3390/- w.e.f. June' 2001. It is stated that the applicant had submitted a representation on 27.5.2001 (Annexure A-4 to the O.A.) before the D.R.M., N.R., Allahabad and the Deputy Chief Engineer (Construction), Northern Railway, Lucknow, against this action, but nothing has been done nor any order has been passed sofar, hence he filed the present O.A.

3. The learned counsel for the applicant submits that O.A. may be disposed of with the direction to the respondents to consider and pass appropriate orders on the representation of the applicant.

4. The O.A. is accordingly disposed of with the direction to the respondent no.2 to consider and pass a reasoned and speaking order on the aforesaid representation of the applicant within a period of one month from the date of communication of this order. It is, however, provided that till the representation of the applicant is decided, no penal rent shall be recovered from the salary of the applicant. There shall be no order as to costs.

Ranjan Kumar
MEMBER (J)

GIRISH/-